

2024: DHC: 3179-DB

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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 6082/2019

KARAN S THUKRAL

..... Petitioner

Through: Petitioner in person with Ms. Vaishnavi,

Advocate

Versus

THE DISTRICT & SESSIONS JUDGE & ORS ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing ounsel

(GNCTD), Services and DSJ with Ms. Tania Ahlawat, Mr. Nitesh Kumar Singh, Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat,

Advocate

Ms. Shubham Mahajan, Advocate for R-

12 (RGDHC)

Date of Decision: 22<sup>nd</sup> April, 2024.

## HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

## **JUDGMENT**

## MANMOHAN, ACJ: (ORAL)

1. Vide order dated 04<sup>th</sup> January, 2024, this Court had issued various directions. The learned Registrar General was also directed to file a compliance report.

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2. A compliance report dated 12<sup>th</sup> February, 2024 has been filed by the Registrar General. Ms. Shubham Mahajan, learned counsel for the High Court states that after filing of the report dated 12<sup>th</sup> February, 2024 some further developments have taken place and requests to take on record a fresh report prepared by the Registrar General. The new report is taken on record. The relevant portion of the new report is reproduced hereinbelow:-

	Directions Issued	Compliance Report		
8(a)	Centralised Filing System be implemented in all the District Courts in terms of order dated 17th August, 2023 passed in the present petition.	Implemented		
8 (b)	Mandatory e-filing of pleadings, documents and interim applications shall be adhered to in the jurisdictions already notified vide notification no.12/Rules/DHC dated 22nd February, 2022 under e-filing Rules of the High Court of Delhi, 2021.	Implemented		
8 (c)	mandatory e-filing in all	In continuation of Delhi High Court's earlier Notification No. 12/Rules/DHC dated 22.02.2022, the High Court of Delhi Vide Notification 19/Rules/DHC		

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8 (d)	Digitization, in a dedicated manner, be started in record rooms of all District Courts so as to digitize the record of decided cases. Necessary ICT infrastructure and manpower shall be provided to the record rooms by the concerned Principal District & Sessions Judge	<ul> <li>i. Digitization of record in record room is being carried in each district.</li> <li>ii. 724 number of scanners have been procured in e-Courts phase III by the High court and supplied to the district court for augmenting the scanning infrastructure in the record rooms.</li> <li>iii. The record is being digitized in descending manner from latest to old. All files decided during 2022 have been already digitized. The record pertaining to the year 2021 is under progress.</li> <li>iv. The tender for digitization of 50 Crore pages is under process and the financial bid has already been opened.</li> </ul>	
8 (e)	Rules Branch of this Court is directed to expedite the process of amending rules as directed in case of Tarif Singh (supra) so that the record (except documents required to be preserved permanently) may be weeded out upon digitization in District Courts within five (5) weeks.	Amendment (s) have been already carried out in the Delhi High Court Rules in as much as insertion of Rule 1A, 1B & 1C after Rules 1 of Part F (A) titled "General" of the Chapter 16 of volume IV of the Delhi High Court Rules and Orders for the purpose of destruction of records and retention of the same in electronic form.  The aforesaid amendment (s) required prior approval of the Lt. Governor of NCT of Delhi under section 3 of the Destruction of the Records of the Act, 1917.  The approval from GNCCTD is already received. The rules have been sent to translation branch for translation. Upon translation the amendments will be notified.	
8 (f)	Singh (supra), the category of	Committee Headed by Ms. Nivedita Anil Sharma, Principal Judge, Family Courts, North Rohini has already submitted its report and the category of petty cases is finalised and approved by the then Pr. District & Sessions Judge (HQ).	

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8 (g)	Criterion for cases of historical importance be finalised on priority by Principal District & Sessions Judge (HQ) in consultation with other Principal District & Sessions Judges within two (2) weeks	submitted its report regarding the criterion of cases of historical importance.			
8 (h)	h. Upon finalisation of criterion in	Quarterly report from January to March, 2024 is			
	respect of petty cases and cases of historical importance, the process to weed out files which are ready for weeding be initiated preferably within three (3) weeks in all District Courts.	District File.	e <b>produced be</b> t s Identified veeding out	low: Files Weeded out (Judicial files/ Traffic Challan/ Mediation Files)	
	District Courts.	Central & West North & North Wes South & South East	11,011	12,669 2,803 4,739	
		South West New Delhi East, North East	1,37,047 3,600	21,620 0	
		& Shahdra	18,608	10,346	
		RACC	0	0	
		Total	1,91,512	52,167	
8 (i)	A committee to supervise weeding out of record in all districts be constituted in all District Courts	Committee to supervise the weeding out of record has been constituted in all district courts.			
8 (j)	Steps taken to ensure availability of certifies copies	Directions have been issued in all district to ensure that certified copy be made available irrespective of consignment of files to record room.			

3. Ms. Shubham Mahajan, learned counsel for the High Court submits that the grievance raised by the Petitioner regarding the centralized filing of interim applications and their registration already stands addressed, as the centralized filing system has been implemented in all the District Courts. She further states that mandatory e-filing has been extended to all Civil Courts (including Family Courts) and criminal complaint cases in the District Courts from 01<sup>st</sup> April,

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2024 and consequently, the Advocates and parties are required to file all interim applications and documents through the e-filing portal alone wherein every e-filing gets registered.

- 4. In respect of the weeding out of the record, it is stated that the necessary amendments have been already carried out, criterion for petty cases and cases for historical importance have been decided, committees to monitor weeding out have been constituted in each District Court and around 52,000 files have already been weeded out.
- 5. However, this Court cannot lose sight of the fact that the situation in record rooms of the District Courts is grim and the process of weeding out of the record needs to be carried out expeditiously and monitored on regular basis. Accordingly, the Principal District and Sessions Judges of all Districts of District Courts in Delhi are directed to monitor the progress of weeding out of cases in their respective districts and take effective steps in this regard.
- 6. The Principal District & Sessions Judges of all the District Courts are directed to file quarterly reports in this Court. With the aforesaid direction, the present writ petition stands disposed of.
- 7. List the matter for compliance on 02<sup>nd</sup> September, 2024.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

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